

## Notifications and Orders

**(26) Use of residential building for commercial purposes - No. 2248-** UTF (3)98/8211. - In exercise of powers conferred by proviso to Rule 9 of the Chandigarh (Sale of Sites and Building) Rules, 1960, the Chief Administrator, with the prior approval of the Administrator, Union Territory, Chandigarh, hereby makes the following order in respect of sites that have been allotted for residential purposes in the Union Territory, Chandigarh, namely: -

1. The transferees are allowed to use upto 20% of the residential area of the building subject to a maximum of 15 Square Meters, for the installation of a STD, PCO, Fax or Photostat Machine,
2. The transferees intending to install the STD, PCO, Fax or Photostat Machine, must inform the Estate Officer, Union Territory, Chandigarh about the same, in writing.
3. Only a part of the sanctioned building can be used for such a purpose and no external structures shall be installed.
4. Only the sign boards approved by the Chief Architect, Union Territory, Chandigarh, as per standard designs shall be permitted to be installed.
5. No external changes in the building shall be allowed.

[See *Chandigarh Administration Gazette (Extra)* dated 19-6-1998 at Page 999].